

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH
HYDERABAD**

**OA/20/657/2018
MA/20/530/2018 &
CP/20/92/2018**

Dated: 01.03.2019

Between:

K.V. Murali Krishna,
S/o. K.S.R. Naidu,
Aged about 43 years,
Occ: Supdt. Of Police (Non-Cadre),
Tirumala, Tirupati Urban Police District,
R/o.18-8-3E/1, Madhura Nagar,
Tirupati ó 517 501.

AND

1. Union of India rep. by its Secretary,
Dept. of Personnel & Training,
North Block, Central Secretariat,
New Delhi, Delhi 110 001.
2. Union Public Service Commission rep. by its Chairman,
Dholpur House, Shahjahan Road,
New Delhi 110 069.
3. The State of Andhra Pradesh rep. by its Principal Secretary,
Dept. of Home (Services-I),
Secretariat Buildings,
Velagapudi, Amaravati.
4. Union of India rep. by its Secretary,
Ministry of Home Affairs,
North Block,
New Delhi 110 001.
5. The State of Andhra Pradesh rep. by its Chief Secretary,
A.P. Secretariat,
Secretariat Buildings,
Velagapudi, Amaravathi.

.... Respondents

Counsel for the Applicant : Mr. N. Ashwani Kumar
Counsel for the Respondents : Mrs. K. Rajitha, Sr.CGSC
Mr. B.N. Sharma, SC for UPSC
Mr. Ch. Srinivas, SC for A.P.
Mr. V. Vinod Kumar, Sr. CGSC(for R-4)

CORAM:

Hon'ble Mr. Justice R. Kantha Rao, Member (J)
Hon'ble Mr. B.V. Sudhakar, Member (A)

ORAL ORDER
[Per Hon'ble Mr. Justice R. Kantha Rao, Member (J)]

Learned counsel appearing for the applicant seeks permission to withdraw the O.A. Permission accorded. Therefore, the O.A. is dismissed as withdrawn. MA/20/530/2018 & CP/20/92/2018 shall stand closed. No order as to costs.

(B.V. SUDHAKAR)
MEMBER (A)

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(JUSTICE R. KANTHA RAO)
MEMBER (J)